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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 308/2022**

SHAKUNTALA DEVI ..... Petitioner  
Through: Mr Peeyush Ranjan and Mr Nikhil Kohli, Advs.  
versus  
PNB HOUSING FINANCE LTD. AND ANR. ..... Respondents  
Through: Mr Manas Syal, Adv. for R-1  
Mr Rahul Mehra, Mr Gautam Narayan and Ms Asmita Singh, Advs.  
for R-2

**CORAM:**

**HON'BLE MR. JUSTICE RAJIV SHAKDHER**  
**HON'BLE MS. JUSTICE POONAM A. BAMBA**

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**O R D E R**  
**20.04.2022**

**[Physical court hearing/ hybrid hearing (as per request)]**

1. Mr Peeyush Ranjan, who appears on behalf of the petitioner, says that the petitioner has already deposited Rs. 90 lakhs with the Debt Recovery Tribunal [in short, 'DRT'], as per the directions issued in that behalf.
2. Mr Manas Syal, who appears on behalf of respondent no.1-bank, will inform us on the next date of hearing, as to what is the outstanding amount, if any, payable by the petitioner.
3. Likewise, Mr Rahul Mehra and Mr Gautam Narayan, who appear on behalf of respondent no.2/GNCTD, will inform us, as to the policy that has been framed by the State, or is in the offing, with regard to the compensation

payable to doctors, nurses, security staff, sanitation staff, paramedical staff and other attendant staff, who were working with private/public hospitals or running private nursing homes, that were not requisitioned for treatment during the COVID-19 wave, and who died during the COVID-19 wave.

4. List the matter on 25.05.2022.

**RAJIV SHAKDHER, J**

**POONAM A. BAMBA, J**

**APRIL 20, 2022/p**

[Click here to check corrigendum, if any](#)